

CIRCULAR

In continuation of the SOP/Circular dated 13.03.2021, 18.03.2021 and circular(s) issued from time to time regarding mentioning of matter(s), it is hereby notified for the information of all concerned that with effect from 05.07.2021:

(a) the Advocates-on-Record/Parties-in-Person (after inter-action) may mention their fresh matters both physically (from 10.30 a.m. to 12.00 p.m.) on Monday to Friday and (from 10.30 a.m. to 11.00 a.m.) on Saturday, as well as through Video Conferencing (VC) mode (from 12.15 p.m. till 2.00 p.m.) on Monday to Friday and (from 11.00 a.m. to 11.30 a.m.) on Saturday before the Mentioning Officer;

and

(b) those who intend to mention matter(s) through Video Conferencing (VC) Mode as stated above in clause (a), shall submit from respective registered email id their request in the Listing Proforma along with letter of urgency on e-mail id **mention.sc@sci.nic.in** on working days between 10.00 a.m. and 1.00 p.m. (on Monday to Friday) and between 10.00 a.m. and 11.30 a.m. (on Saturday). The request should specify the subject "**mentioning through VC**". On receipt of such request, in the Listing Proforma, mentioning through VC will be permitted on the next day, within the time stipulated;

and

(c) the Advocates-on-Record/Parties-in-Person (after inter-action) may send from respective registered email id their request for mentioning of IAs in pending matter or after notice matter, in the proposed form (**Annexure-I**), at the email id **mention.an.sc@sci.nic.in** on working days between 10.00 a.m. and 1.00 p.m. (on Monday to Friday) and between 10.00 a.m. and 11.30 a.m. (on Saturday), which shall be placed before the Competent Authority for oral mentioning through Video Conferencing only, before the Bench of Hon'ble Presiding Judge having coram in that matter;

and

(d) nature of urgency in the mentioning for urgent listing shall be considered as per the guidelines laid down in Circular F.No.9/Judl.(I)/2019 dated 23.01.2019 (**Annexure-II**).

Sd/-

(Vinod Singh Rawat)
Registrar (J-II)

Sd/-

(Anil Laxman Pansare)
Registrar (J-I)

(Mentioning Branch)

IA No..... in /Main SLP(C)/SLP(CrI.)/WP(C)/WP(CrI.)/
C.A./CrI.A./T.P(C)/T.P.(CrI.).....

..... Petitioner/Appellant/Applicant
vs.
..... Respondent/s

Please supply the information on the following points, so that the matter is proceeded for mentioning:

- 1. State whether IA/Main matter is ready for listing/hearing
2. State whether as per computer any date is appearing for listing IA/Main matter
3. Service position in the matter
4. State the date when process was filed
5. Status of matter
6. Order directing issue of notice on by (Coram).....
7. Leave was granted onby (Coram).....
8. Latest order datedby (Coram).....
9. Notice/Rule Nisi issued on by (Coram).....
10. Counter/Rejoinder Filed/Not filed
11. Original record is Received/Not received.
12. Main matter is noted to be listed on
13. Date of Mention, if mentioned earlier
14. Advocate/Party-in-person, by whom the matter is to be necessarily noted/to be served for Mentioning.

15. Name of Advocate who will mention the matter
with mobile and email id
(Link will be sent and mentioning will be allowed to him/her only)

Advocate for the Petitioner/Appellant/Applicant
..... Advocate for the Respondents/Non-Applicant

1.....
2.....
3.....
.....
(Signature)
Name of AoR/PIP

Endorsement by opposite side.
1.....
2.....
3.....

F. No. F.9/Judl.(I)/2019
23rd January, 2019

CIRCULAR

It is hereby notified for the information of all concerned that the following categories of matters shall be treated as matters of urgent nature for listing as 'Listed Mentioning':

1. Matters in which death penalty has been awarded;
2. Petition for *habeas corpus* and matters relating to it;
3. Matters relating to imminent apprehension of demolition of property;
4. Matters relating to dispossession/eviction;
5. Matters for anticipatory bail and matters filed against orders refusing/granting bail;
6. Matters relating to Admission in Educational Institutions – where schedule for admission in any educational institution is going to close and session is yet to start;
7. Matters relating to Contempt of Court – where specific date has been fixed by the High Court for reporting compliance;
8. Election matters – where the notification has already been issued and the last date fixed for filing of nomination/withdrawal/election is going to expire;
9. Matters relating to leases, govt. contracts and contracts by local bodies – matters in which date of auction/bidding of tender has been fixed;
10. Transfer Petitions – seeking transfer of matters which are fixed for final hearing or for personal appearance;
11. Matters in which date of auction or sealing of the premises is fixed or action for attachment of accounts or encashment of Bank Guarantee has been initiated;
12. Matters pertaining to custody of child;
13. Matters pertaining to medical termination of pregnancy;
14. IAs filed in above mentioned categories of matters; and
15. Any other matter which, in the opinion of concerned Registrar, requires listed mentioning.

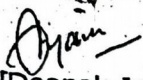
The following matters shall not be treated as matters of urgent nature for listing as 'Listed Mentioning':

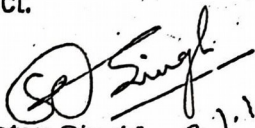
1. Matters arising out of interlocutory orders;
2. Matters relating to remand orders;
2. Matters relating to pre-deposit of tax, penalty etc.;
4. Matters arising out of life sentence or sentence for more than one year;
5. Service matters involving transfer/reversion, dismissal and removal from service;
6. Transport matters, except those relating to cancellation of permits and needing urgent interim orders;
7. Matters relating to decrees and their execution etc.;
8. Matters deleted due to excess matters;
9. Pending matters;
10. Fresh unregistered/not verified matters;

11. Matters filed with an application for delay in filing/refiling;
12. Matters where the time granted by the High Court/this Hon'ble Court has expired;
13. Unregistered applications in pending matters;
14. Special Bench or Part-heard or matters referred to larger Bench;
15. Matters in which no application for interim relief/directions has been filed; and
16. Application for early hearing.

However, all other requirements of completing the formalities for 'Listed Mentioning' applicable at present, shall continue.

The above norms/guidelines shall come into force with immediate effect.


[Deepak Jain]
Registrar (J-II)
23.01.2019


[Surya Pratap Singh] 23.1.19
Registrar(J-I)
23.01.2019